

**National Company Law Appellate Tribunal, New Delhi**

**Principal Bench**

**Company Appeal (AT) No. 84 of 2020**

**IN THE MATTER OF:**

**Danesha Raghulal & Anr. ...Appellants**

**Vs.**

**T.R. Venugopal & Ors. ...Respondents**

**With**

**Company Appeal (AT) No. 85 of 2020**

**IN THE MATTER OF:**

**Danesha Raghulal & Anr. ...Appellants**

**Vs.**

**T.R. Venugopal & Ors. ...Respondents**

**With**

**Company Appeal (AT) No. 86 of 2020**

**IN THE MATTER OF:**

**Danesha Raghulal & Anr. ...Appellants**

**Vs.**

**T.R. Venugopal & Ors. ...Respondents**

**Present:**

**For Appellant: Mr. Rajagopal Vasudevan, Ms. Nishtha, Advocates**

**For Respondent: Mr. Atul Shankar Vinod, Advocate**

**Mr. R. Sudhakaran, Advocate for R- 5, 7, 15 and 17**

**ORDER**

**(Through Virtual Mode)**

**18.02.2021:** From the perusal of the order dated 09.11.2020, it appears that the direction was given to the Registry to note as to the result of 'Notice' to Respondent Nos. 5 to 17 has been served or not.

...contd.

Today, when the case was called out, from the perusal of the record, it appears that Respondent Nos. 5, 7, 15 and 17 have appeared through Learned Counsel Shri R. Sudhakaran and filed his Vakalatnama.

Counter-Affidavit has also filed on behalf of Respondent Nos. 1-4. Let it be kept on record.

Learned Counsel for Respondent Nos. 5,7 to 15 and 17 submits that it does not propose to file the 'Written Response'.

List this matter on **12<sup>th</sup> April, 2021 for 'Admission' (After Notice)**.

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**

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*Company Appeal (AT) No. 84 of 2020*  
*Company Appeal (AT) No. 85 of 2020*  
*Company Appeal (AT) No. 86 of 2020*